GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF LAND RESOURCES

LOK SABHA

UNSTARRED QUESTION NO. **5421** TO BE ANSWERED ON 05.04.2022

DISTRIBUTION OF LAND TO LANDLESS POOR

5421. SHRI VELUSAMY P.:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Union Government has advised the State Governments to distribute the lands to landless poor throughout the country;
- **(b)** if so, the details of the lands to be distributed along with the number of people to be benefitted, State-wise;
- (c) the steps taken/being taken by the Government to stop sales of lands by the adivasis, dalits and tribals;
- (d) if so, the mechanism to be adopted by the Union and State Governments to prevent forcible takeover of lands from these people;
- (e) whether NGOs and social activists will be allowed to monitor the land distribution to these people; and
- **(f)** if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI FAGGAN SINGH KULASTE)

(a) to (f): As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule of the Constitution, the subject 'Land' and its management falls in the jurisdiction of the States. Power to enact laws relating to 'Land' vests in the Legislatures of the States. Each State has its own State-specific Revenue Laws to deal with 'Land' and matters related thereto.

Information on distribution of land to the landless poor people is not centrally maintained in the Department of Land Resources.
